

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
CP 145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors.

.... Petitioner/Applicant

Vs.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... Respondent

Order under Section 397/398 of the Companies Act.

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL AND VC MODE)

PRESENT:

For the Petitioner : Ms. Ankita Sharma Advs.

For the Respondent : Mr. Dhruv Dewan, Ms. Hancy Maini, Mr. Lakshya
Khanna Advs.

ORDER

There is a request for adjournment by the Ld. Proxy Counsel Ms. Ankita Sharma appeared through VC for Ld. Counsel Mr. Arjun Singh and stated that he is unable to appear in Court today.

Ld. Counsels for the respondent are present physically.

At request, list the matter **on 20.07.2023.**

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)